

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/7149/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
Principal Judge, Family Court,
Barpeta.

Dated Guwahati the nd 2 August, 2023.

Sub: **Casual Leave and Withdrawal of Earned Leave.**

Ref:- Your letter No. FCB/15/Admn./2023/656, dtd. 01.08.2023.
Your letter No. FCB/15/Admn./2023/650, dtd. 01.08.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **four days casual leave from 02.08.2023 to 05.08.2023, alongwith station leave permission, with the official vehicle, at own cost, for performing to and fro journey, from Barpeta to Guwahati, from the evening of 01.08.2023 till the morning of 07.08.2023**, has been granted. Further, your prayer for **withdrawal of earned leave from 02.08.2023 to 05.08.2023, alongwith station leave permission from the evening of 01.08.2023 till the morning of 07.08.2023**, is also granted.

The Counsellor, Family Court, Barpeta, in his absence the Chief Judicial Magistrate, Barpeta, and in his absence, the in charge C.J.M, Barpeta shall remain in charge of your court & office till your return.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/7150-7151/A, dated , 02-08-23

Copy to:

1. The Chief Judicial Magistrate, Barpeta.
- ✓ 2. The Project Manager, Gauhati High Court .

JT. REGISTRAR (VIGILANCE)